

**SPECIAL BENCH**

**ITEM NO. 115**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**APPEAL No. 16/ALD/2022**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI KAUSHALENDRA KUMAR SINGH,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05<sup>th</sup> December,  
2022, 02:30 pm**

<b>NAME OF THE COMPANY</b>	<b>PAWAN MISHRA V/S JDJ HOTELS PVT. LTD. &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>59 OF COMPANIES ACT 2013 R/W RULE 11 OF NCLT RULES, 2016</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Sh. Krishna Dev Vyas, Adv.

: *For the petitioner*

**ORDER**

Learned counsel for the petitioner is directed to file affidavit of service within two weeks.

Let the matter be listed on 5<sup>th</sup> January, 2023.

—Sd—

**(Kaushalendra Kumar Singh)  
Member (Technical)**

—Sd—

**(Harnam Singh Thakur)  
Member (Judicial)**

**05<sup>th</sup> December, 2022**

*Md. Zaid  
(Stenographer)*